

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1277/2019
Un-numbered Company Appeal (AT) No. ___/2019
(F.No.18.03.2019/NCLAT/UR/354

In the matter of:

Usha Martin Ventures Ltd. & Ors. Appellants

Vs.

Usha Martin Ltd. & Anr. Respondents

Appearance: Ms. Sreshtha Dutta, Advocate for the Appellants.

10.04.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 18.03.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellants on 19.03.2019 and returned the Memo of Appeal to the Appellants on 20.03.2019. The Appellant re-filed the Memo of Appeal on 08.04.2019. It is stated in the Interlocutory Application (IA) that due to the occasion of Holi, there was lack of staff at office of the Ld. Advocate and the present application was prepared and sent to the Appellants who are stationed in Kolkata for approval and affirming the Affidavit. Hence, there is delay of 13 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 11.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar